

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:5389

ANSWERED ON:09.05.2012

CANCELLATION OF FLIGHTS

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Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government is often changing its norms for domestic operations except the Government undertakings leading to monopoly of the civil aviation industry by the public sector undertakings;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the passengers across the country are being put to inconvenience due to frequent cancellation of flights/nonoperations by the private airlines companies;
- (d) if so, the details of routes on which flights have been suspended during the last three years and the current year alongwith the reasons therefor;
- (e) whether all the airlines have made alternative arrangements for passengers;
- (f) if so, the details thereof and if not, the reasons therefor, airline-wise; and
- (g) the action taken against the airlines which did not make any alternative arrangements for passengers?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a) &(b): No, Madam. No changes in any norms of domestic operations has been made thereby leading to monopoly of the civil aviation industry by public sector undertakings. However, Civil Aviation being a dynamic sector, the Government has been constantly formulating sector specific policies to facilitate and enable growth of the sector.

(c): Directorate General of Civil Aviation (DGCA) has issued Civil Aviation Requirements Section 3, Series M, Part IV regarding 'Facilities to be provided to passengers by airlines due to denied boarding, cancellation of flights and delays in flight' which is being strictly adhered to by the airlines. The above CAR is available at DGCA website www.dgca.nic.in.

(d) to (g):- During the last three years i.e., 2009-2012 (till April), the details of cities from where air services have been withdrawal are given below:

i) 2009: Jaiselmer

ii) 2010: Jamshedpur, Kolhapur

iii) 2011: Latur, Mysore, Nasik, Pant Nagar, Pathankot,Salem, Sholapur

iv) 2012: Belgaum

Operations in domestic sector have been deregulated and flights are being operated by concerned airlines on the basis of commercial viability subject to adherence of Route Dispersal Guidelines. Government has laid down Route Dispersal Guidelines with a view to achieve better regulation of air transport services taking into account the need for air transport services of different regions of the country including North-East region. It is, however, up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability while complying with Route Dispersal Guidelines.